

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.79142 of 2018

(Arising out of Order-in-Appeal No.70/HAL/CE/2018-19 dated 22.06.2018 passed by Commissioner (Appeals) of CGST & Central Excise, Kolkata)

M/s Currency Cable Pvt.Ltd.

(Andul Road, Mirazapur, Sankrail,Howrah-711302)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Haldia

(15/1, Strand Road, Kolkata-700001)

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.76304/2025

DATE OF HEARING : 13 MAY 2025

DATE OF DECISION : 13 MAY 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

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